

ITEM NO.18

COURT NO.5

SECTION IIA

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No.1879/2015

(Arising out of impugned final judgment and order dated 01/12/2014  
in WP No. 3956/2014 passed by the High Court of Bombay)

SANJAY DALMIA

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ANOTHER

Respondent(s)

Date : 07/05/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA  
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Raj Bahadur Srot, Adv.  
Mr. N.R. Chaudhry, Adv.  
Mr. Nipun Malhotra, Adv.  
Mr. Adit, Adv.  
Mr. Mohit D. Ram, AOR

For Respondent(s) Mr. Amit Desai, Sr. Adv.  
Mr. Arun R. Pedneker, Adv.  
Mr. Amol B. Karande, Adv.  
Mr. Aniruddha P. Mayee, Adv.

Mr. R. Basant, Sr. Adv.  
Mr. Venkita Subramaniam, Adv.  
Mr. Kedar Nath Tripathy, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Criminal miscellaneous petition for impleadment is  
allowed.

This matter was being heard and in course of hearing Mr. Amit Desai, learned senior counsel appearing for the State of Maharashtra, has got instructions that the application preferred under Section 439 of the Code of Criminal Procedure before the learned Sessions Judge, Mumbai, has been allowed and the petitioner has been admitted to bail.

In view of the aforesaid, the issue raised herein has become academic and hence, we refrain from answering the same. Needless to say, the question of law raised in this case is kept open.

The special leave petition stands disposed of accordingly.

(Chetan Kumar)  
Court Master

(H.S. Parasher)  
Court Master